

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI
SPECIAL BENCH

Item No. 7

IA 119/2023 (NEW IA) in CP/3638(MB)2018

CORAM:

MS. MADHU SINHA **SH. H. V. SUBBA RAO**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON 30.06.2023

**NAME OF THE PARTIES: Union of India VS Infrastructure Leasing and
Financial Services Ltd. & Ors**

Section 241-242 of the Companies Act, 2013

ORDER

IA 119/2023

Ld. Advocates for the Applicant though present have not mentioned their Appearances in the Attendance Sheet. Mr. Animesh Bisht, Ld. Counsel for the Respondent Nos. 1 & 2, Mr. Karl Tamboly, Ld. Counsel for the Respondent No. 3, Adv. Shwetank Nigam, for the Respondent No. 4 and Mr. Gaurav Jaiswal, Company Prosecutor for the Union of India are present.

The present Interlocutory Application has been filed by the Applicant seeking early listing of the Interlocutory Application bearing IA No. 31 of 2023, which is now stated to be listed on Board on 10.08.2023, for hearing.

Ld. Counsel for the Respondent Nos. 1 & 2 makes a statement across the Bar that the voting window, on the bid/Resolution Plan submitted by the Almas

Consortium, for today's e-auction is now extended for another two weeks and the same is now scheduled to be closed on 15.07.2023. Therefore, this Bench does not find any dire urgency, at this stage to hear IA 31 of 2023. However, considering the urgency and taking note of the fact that the last date of closing of e-auction is 15.07.2023; IA No. 31 of 2023, is directed to be listed on 14.07.2023. Registry is further directed to list Intervention Petition bearing No. 5 of 2023, also on 14.07.2023, for further consideration and hearing. With the above observation, the Interlocutory Application bearing IA No. 119 of 2023, is disposed of.

Sd/-

Sd/-

**MADHU SINHA
MEMBER (TECHNICAL)**

**H. V. SUBBA RAO
MEMBER (JUDICIAL)**

Vedant Kedare